

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 31st August, 2020.

No. LJ(A) 77/2000/Pt.I/68 – For the purpose of Rules for the Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and of the Khasi Syiemship (Administration of Justice) Order, 1950, read with paragraph 5 of the Sixth Schedule to the Constitution of India, the Governor of Meghalaya in consultation with the High Court of Meghalaya, is pleased to appoint the Chief Judicial Magistrate as the Assistant to Deputy Commissioner, West Jaintia Hills District, Jowai and further under rule 17 and paragraph 4(2) of the aforesaid rules and orders, invest him with the powers of the Judicial Magistrate of the First Class as defined in the Code of Criminal Procedure, 1973 within the West Jaintia Hills District, Jowai with effect from the date of taking over charge.

This supercedes the earlier notifications issued to this effect.

Sd/-
(W. Khylllep)
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt.I/68-A
Copy to :-

Dated, Shillong the 31st August, 2020.

1. The Registrar General, High Court of Meghalaya, Shillong. This has reference to Memo. No. HCM.II/184/2015-Estt./1895, dt. 05.08.2020.
2. The Advocate General, Meghalaya.
3. The Accountant General (A&E), Meghalaya, Shillong.
4. The District & Sessions Judge, West Jaintia Hills District, Jowai.
5. The Chief Judicial Magistrate, West Jaintia Hills District, Jowai.
6. The Deputy Commissioner, West Jaintia Hills District, Jowai.
7. The Superintendent of Police, West Jaintia Hills District, Jowai.
8. The Public Prosecutor/Government Pleader, West Jaintia Hills District, Jowai.
9. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
10. President, Bar Association, Jowai.
11. Law (B) Department.
12. Personal file of the officer.
13. Data Entry Operator, Law Department.
14. Guard file.

By Order etc.,

SCHINNY

Deputy Secretary to the Government of Meghalaya,
Law Department.
